

**DELIVERY OF BOOKS AND NEWS-  
PAPERS (PUBLIC LIBRARIES)  
AMENDMENT BILL\***

(Amendment of sections 2 and 3)

Shri S. C. Samanta (Tamluk): I beg to move for leave to introduce a Bill further to amend the Delivery of Books and Newspapers (Public Libraries) Act, 1954.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Delivery of Books and Newspapers (Public Libraries) Act, 1954."

The motion was adopted.

Shri S. C. Samanta: I introduce the Bill.

**COMPANIES (AMENDMENT) BILL\***

(Insertion of new sections 43B and 250AA and amendment of sections 224, 237 etc.)

Shri D. C. Sharma (Gurdaspur): I beg to move for leave to introduce a Bill further to amend the Companies Act, 1956.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Companies Act, 1956."

The motion was adopted.

Shri D. C. Sharma: I introduce the Bill.

**GIFT-TAX (AMENDMENT) BILL\***

(Amendment of sections 22, 23 etc.)

Shri D. C. Sharma (Gurdaspur): I beg to move for leave to introduce a Bill further to amend the Gift-Tax Act, 1958.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Gift-Tax Act, 1958."

The motion was adopted.

Shri D. C. Sharma: I introduce the Bill.

**FOREIGN EXCHANGE REGULA-  
TION (AMENDMENT) BILL\***

(Amendment of sections 2 and 23, etc.)

Shri D. C. Sharma (Gurdaspur): I beg to move for leave to introduce a Bill further to amend the Foreign Exchange Regulation Act, 1947.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Foreign Exchange Regulation Act, 1947."

The motion was adopted.

Shri D. C. Sharma: I introduce the Bill.

**PREVENTION OF CORRUPTION  
(AMENDMENT) BILL\***

(Omission of section 6)

श्री बिहब नाथ पाण्डेय : उपरोक्त बिलके अन्तर्गत, मैं प्रस्ताव करता हूँ कि प्रीवेंशन ऑफ़ करप्शन ऐक्ट, 1947 का भाग संशोधन करने वाला विधेयक वेब करने की सुझाव प्रस्तुति ही प्रायः ।

**Mr. Deputy-Speaker:** The question is:

"That leave be granted to introduce a Bill further to amend the Prevention of Corruption Act, 1947."

*The motion was adopted.*

श्री विजयनाथ पाण्डेय : मैं विधेयक प्रस्तुत करता हूँ ।

#### CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL\*

(Amendment of sections 127, 128 and 129)

श्री विजयनाथ पाण्डेय (मलेमपुर) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि कोड ऑफ क्रिमिनल प्रोसीजर, 1898 का आगे संशोधन करने वाला विधेयक पेश करने की मुझे अनुमति दी जाय ।

**Mr. Deputy-Speaker:** The question is:

"That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure, 1898."

*The motion was adopted.*

श्री विजयनाथ पाण्डेय : मैं विधेयक को प्रस्तुत करता हूँ ।

#### CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL\*

(Amendment of section 252)

श्री विजयनाथ पाण्डेय (मलेमपुर) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि कोड ऑफ क्रिमिनल प्रोसीजर, 1898 का आगे संशोधन करने वाला विधेयक पेश करने की मुझे अनुमति दी जाय ।

**Mr. Deputy-Speaker:** The question is:

"That leave be granted to introduce a Bill further to amend the

Code of Criminal Procedure, 1898."

*The motion was adopted.*

श्री विजयनाथ पाण्डेय : मैं विधेयक को प्रस्तुत करता हूँ ।

#### CONSTITUTION (AMENDMENT) BILL\*

(Amendment of Article 134)

श्री विजयनाथ पाण्डेय (मलेमपुर) : मैं प्रस्ताव करता हूँ कि भारत के संविधान में आगे संशोधन करने वाला विधेयक पेश करने की मुझे अनुमति दी जाय ।

**Mr. Deputy-Speaker:** The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

श्री विजयनाथ पाण्डेय : मैं विधेयक को प्रस्तुत करता हूँ ।

#### CONSTITUTION (AMENDMENT) BILL\*

(Amendment of Article 13 and insertion of new Article 19A, etc.)

Shri K. R. Ganesh (Andaman and Nicobar Islands): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

**Mr. Deputy-Speaker:** The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

Shri K. R. Ganesh: I introduce the Bill.